

MINUTES OF THE POLICY RELAXATION COMMITTEE (PRC) MEETING No. 03/AM08 HELD ON 19-07-2007 AT 3.30 PM UNDER THE CHAIRMANSHIP OF SHRI R.S. GUJRAL, DGFT.

PRC Meeting was held under the Chairmanship of DGFT, and list of officers present in the meeting is given in **Annexure –I**.

2. Individual cases were taken up for discussion and following decisions were taken. Decisions are elaborated in **Annexure –II**.

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S.No	Name of the firm	File Number	Subject/Request	Decision Taken
1.	M/s.Mission Pharmaceuticals Ltd.,	01/82/162/605/07/DES.III	Revalidation of Adv.Auth. in r/o adv.lic.0310190911 dt. 27.3.2003	Approved for revalidation up to 31.1.2008 subject to 2% fee.
2.	M/s.Reflex Refrigerants Ltd., Chennai	01/53/162/1731/AM07/R-42/ILS	Grant of Import Licence for import of HCFC-22 Refrigerant Gas	Approved.
3.	M/s.Birla NGK Insulations Ltd.,	01/82/162/01797/AM07/DES.III	Request for revalidation of Adv.Lic.No.0210064364 dt. 12.5.2004	Approved for revalidation up to 31.1.2008 subject to 2% fee.
4.	M/s.International Corporation, Solan	01/53/8/511/I-25/AM07/ILS	Grant of import licence with endorsement on import licence “goods already shipped/arrive/cleared from Customs” – Relaxation of Para 2.26 of Foreign Trade Policy	Approved ex-post facto.
5.	M/s.Stallion Enterprises, Mumbai	01/53/8/476/S-74/AM06/ILS	Grant of Import licence for import of R-22 Gas	Approved.
6.	M/s.Reflex Refrigerants Ltd., Chennai	01/53/162/2352/AM07/R-82/ILS	Grant of Import Licence for import of HCF-134a-Gas.	Approved.
7.	M/s.Hyelong Construction (I) Pvt.Ltd., Chennai	01/93/180/072/AM07/PC.I(B)	Permission for use of imported Left Hand Drive	Approved.

			Concrete Pump Car in office premises and its re-export.	
8.	M/s.Tata Motors Ltd., Mumbai	01/80/162/2131/T-43/ILS/PC.I(B)	Request for import of one second hand vehicle for R&D purpose.	Approved.
9.	M/s.Areva T&D India Ltd., Allahabad	01/80/162/447/AM07/DES.I	Request for extension in E.O.P. against advance licence No.0610007128 dt. 24.3.2004	Approved for EOP extension up to 31.1.2008 subject to payment of composition fee @ 1% per month.
10.	M/s.Spectra Fashions, Kolkata	01/84/162/784/AM-07/DES.V	EOP extension against Adv.Lic.No.0210061758 dt. 5.3.2004.	Approved for EOP extension up to 31/12/07 subject to payment of composition fee @ 1% per month.
11.	M/s.Grindwell Norton Ltd., Mumbai	01/80/162/685/AM07/DES.I	Grant of extension in EOP against adv.lic.No.0310185421 dt. 27.2.2003	Approved for EOP extension up to 31.1.2008 subject to payment of composition fee of 1% p.m.
12.	M/s.Grindwell Norton Ltd., Mumbai	01/80/162/686/AM07/DES.I	Grant of extension in EOP against adv.lic.No.0310216910 dt. 7.8.2003	Approved for EOP extension up to 31.1.2008 subject to payment of composition fee of 1% p.m.
13.	M/s.Needle Industries (India) Pvt.Ltd., Chennai	01/80/162/979/AM07/DES.I	Request for revalidation of adv. licence No.0410056417 dt. 27.4.2004.	Approved for revalidation up to 31.1.2008 subject to payment of 2% fee.
14.	M/s Haldia	01/82/162/778/AM07/DES-III	Revalidation of 39 adv.	Approved for

	Petrochemicals		Licences as per agenda.	revalidation up to 31.1.2008 subject to payment of 2% fee.
15.	M/s K.L.F. Oil Industries, Kerala	01/85/162/581/AM06/DES-VI	Regularisation of import of copra and coconut oil without NOC from STC against 4 adv. Licence Nos. 1. 1010016265 dt. 11.6.2004 2. 1010019790 dt. 4.3.2005 3. 1010020931 dt. 15.7.2005 4. 1010021183 dt. 11.8.2005	Approved for condonation of procedural lapse.
16.	M/s Godavari Sugar Mills Limited	01/83/162/786/AM07/DES-IV	Revalidation of Advance Licence No.0130181322 dated 29.01.03	Approved for revalidation up to 31.01.08 subject to payment of 2% fee.
17.	M/s Jindal Steel & Power Limited, New Delhi	01/53/8/333/J-23/AM06/ILS	Permission for conversion of category of aircraft from Private to Passenger	Approved.
18.	M/s Mission Pharmaceuticals Limited	01/82/162/607/AM07/DES-III	Revalidation of Adv. Licence No.0310191755 dt. 31.3.2003	Approved for revalidation up to 31.01.08 subject to payment of 2% fee.
19.	M/s Mission Pharmaceuticals Limited	01/82/162/1018/AM06/DES-III	Revalidation of adv. Licence no. 0310190908 dt. 27.3.2003	Approved for revalidation up to 31.01.08 subject to payment of 2% fee.
20.	M/s Kayjay Remedies Pvt. Limited	01/82/162/389/AM07/DES-III	Revalidation of Adv. licence no.0310277068 dt. 25.6.04	Approved for revalidation up to 31.01.2008.
21.	M/s United	01/94/180/255/AM08/PC-I	Revalidation of advance	Approved for

	Phosphorous Limited		licence No.0310290599 dt. 10.09.04 for 6 months	revalidation up to 31.01.2008 subject to payment of 2% fee.
22.	M/s Aditya Birla Nuvo, Rishra	01/94/180/254/AM08/PC-I	Clubbing of 3 advance licence Nos. 1. 0210045977 dt. 20.3.03 2. 0210046279 dt. 27.3.03 3. 0210046282 dt. 27.3.03	Deferred.
23.	M/s Cadila Pharmaceuticals Limited	01/82/162/1025/AM07/DES-III	Request for E.O. Extension up to 31.5.2006 for adv. Licence No.0810021192 dated 20.8.2002	Approved for EOP extension up to 31.5.06 for regularization of export subject to payment of composition fee @ 1 % per month.

ANNEXURE--I

LIST OF OFFICERS PRESENT IN PRC MEETING HELD ON 19.7.2007 AT 3.30 PM

1. Shri R.S. Gujral, DGFT - in the Chair
2. Dr Shyam Agarwal, Addl.DGFT
3. Dr Maya D. Kem, Addl.DGFT
4. Shri Surat Singh, Addl.DGFT
5. Shri S.K. Prasad, Addl.DGFT
6. Smt Sangeeta Singh, Jt DGFT
7. Shri S. K. Samal, Jt.DGFT
8. Shri Amitabh Jain, Jt.DGFT
9. Shri A.K. Singh, Jt.DGFT

10. Shri Anil Agarwal, Jt.DGFT
11. Shri O.P. Hisaria, Jt.DGFT
12. Shri Tapan Mazumder, Jt. DGFT
13. Shri S.N. Dubey, Dy.DGFT

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ANNEXURE—II

Details of decision taken against individual cases:

Case No.1: M/s. Mission Pharmaceuticals Ltd.,
F. No. 01/82/162/605/AM07/DES-III
Meeting No: 3/08 Date: 19-7-07
Subject Revalidation of Adv.Auth. in r/o adv.lic.0310190911 dt. 27.3.2003

Committee noted that export obligation has been fulfilled to the extent of 52% and no imports effected. Hence, it was decided to allow revalidation of the advance licence upto 31.1.2008 subject to payment of composition fee @ 2% of the unutilized CIF value of the licence.

Case No.2: M/s. Refex Refrigerants Ltd., Chennai
F. No. 01/53/162/1731/AM07/R-42/ILS
Meeting No: 3/08 Date: 19-7-07
Subject Grant of Import Licence for import of HCFC-22 Refrigerant Gas

Committee agreed to the request of the firm for issue of import licence for 1000 MT of HCFC-22 on “stock and sale” basis and dispensed with the actual user condition.

Case No.3: M/s. Birla NGK Insulations Ltd.,
F. No. 01/82/162/01797/AM07/DES.III
Meeting No: 3/08 Date: 19-7-07
Subject Request for revalidation of Adv.Lic.No.0210064364 dt. 12.5.2004

Committee noted that export obligation has been fulfilled to the extent of 100%. Hence, it was decided to allow revalidation of the advance licence upto 31.1.2008 subject to payment of composition fee @ 2% of the unutilized CIF value of the licence.

Case No.4: M/s. International Corporation, Solan,
F. No. 01/53/8/511/I-25/AM07/ILS
Meeting No: 3/08 Date: 19-7-07
Subject Grant of import licence with endorsement on import licence
“goods already shipped/arrive/cleared from Customs” – Relaxation
of Para 2.26 of Foreign Trade Policy

Committee granted ex-post-facto approval already accorded to the case for import of 70,000 units of condensing units Assembly and Chasis Assembly of WAC containing HCFC-22 and the endorsement made on the licence valid for goods already cleared by Customs.

Case No.5: M/s. Stallion Enterprises, Mumbai,
F. No. 01/53/8/476/S-74/AM06/ILS
Meeting No: 3/08 Date: 19-7-07
Subject Grant of Import licence for import of R-22 Gas.

Committee agreed to issue import licence for 1000 MTs of R-22 Gas on “stock and sale” basis and agreed to dispense with the actual user condition.

Case No.6: M/s. Refex Refrigerants Ltd., Chennai

F. No. 01/53/162/2352/AM07/R-82/ILS

Meeting No: 3/08 Date: 19-7-07

Subject Grant of Import Licence for import of HCF-134a –Gas.

Committee agreed to issue import licence for 3000 MTs of HCF-134a –Gas 1,1,1,2 - Tetra-fluoro ethane on “stock and sale” basis and agreed to dispense with the actual user condition.

Case No.7: M/s. Hyelong Construction (I) Pvt.Ltd., Chennai,

F. No. 01/93/180/072/AM07/PC.I(B)

Meeting No: 3/08 Date: 19-7-07

Subject Permission for use of imports Left Hand Drive Concrete Pump Car
in office premises and its re-export.

Committee observed that the firm’s request is for use of imported Left Hand Drive Concrete Pump Car in the office factory premises and to be re-exported after the assignment is over. It is further noted that D/o Road Transport & Highways, New Delhi have also given NOC for the same. Accordingly the Committee decided to accord requisite permission.

Case No.8: M/s. Tata Motors Ltd., Mumbai,

F. No. 01/80/162/2131/T-43/ILS/PC.I(B)

Meeting No: 3/08 Date: 19-7-07

Subject Request for import of one second hand Renault Traffic vehicle for
R&D purposes.

Committee observed that the firm’s request is for import of second hand Renault Traffic Vehicle for R&D purposes as such new vehicle is not available in the country. Since import of said vehicle has been requested for to develop a new model in the country and Department of Heavy Industry has also supported the proposal subject to the condition that the vehicle will not be registered with RTO for plying on the Road, Committee accorded its approval for import of one second hand Renault Traffic vehicle for R&D purpose.

Case No.9: M/s Areva T&D India Ltd., Allahabad.

F. No. 01/80/162/447/AM07/DES.I

Meeting No: 3/08 Date: 19-7-07

Subject Request for extension in E.O.P. against adv. lic. No.0610007128
dt. 24.3.2004

Committee noted that the firm could not fulfil E.O. within the stipulated time period due to internal problems in Nepal during the said period. Hence the Committee decided to allow extension of export obligation period of the said advance licence upto 31.1.2008 subject to payment of composition fee @ 1% (per month) of the duty saved amount of duty free inputs proportionate to balance export.

Case No.10: M/s. Spectra Fashions, Kolkata.

F. No. 01/84/162/784/AM-07/DES.V

Meeting No: 3/08 Date: 19-7-07

Subject EOP extension against Adv.Lic.No.0210061758 dt. 5.3.2004.

Committee noted that the request of the firm was earlier considered and approved in the PRC meeting held on 24-5-2007 wherein it was decided to extend the E.O period upto 5-3-2007. Since this period was already over on the date of endorsement of E.O.P. extension, the firm could not avail EOP extension accorded by PRC. The Committee reconsidered the matter and decided to allow extension of export obligation period of the said advance licence upto 31.12.2007 subject to payment of composition fee @ 1% (per month) of the duty saved amount of duty free inputs proportionate to balance export.

Case No.11: M/s. Grindwell Norton Ltd., Mumbai.

F. No. 01/80/162/685/AM07/DES.I

Meeting No: 3/08 Date: 19-7-07

Subject Grant of extension in EOP against adv.lic.No.0310185421 dt.
27.2.2003

Committee noted from the representation of the firm that they had already fulfilled 90% of E.O. imposed against the advance licence. Hence the Committee decided to allow extension of export obligation period of the said advance licence upto 31.1.2008 subject to payment of composition fee @ 2% of the duty saved amount proportionate to balance export.

Case No.12: M/s. Grindwell Norton Ltd., Mumbai.,
F. No. 01/80/162/686/AM07/DES.I
Meeting No: 3/08 Date: 19-7-07
Subject Grant of extension in EOP against adv.lic.No.0310216910 dt.
7.8.2003.

Committee noted the reasons for not being able to fulfil the export obligation within the stipulated time period and decided to allow extension of export obligation period of the said advance licence upto 31.1.2008 subject to payment of composition fee @ 2% of the duty saved amount proportionate to balance export.

Case No.13: M/s. Needle Industries (India) Pvt.Ltd., Chennai.
F. No. 01/80/162/979/AM07/DES.I
Meeting No: 3/08 Date: 19-7-07
Subject Request for revalidation of adv. licence No.0410056417 dt.
27.4.2004.

Committee noted that export obligation has been fulfilled to the extent of 100%. Hence, it was decided to allow revalidation of the advance licence upto 31.1.2008 subject to payment of composition fee @ 2% of the unutilized CIF value of the licence.

Case No.14: M/s. Haldia Petrochemicals.
F. No. 01/82/162/778/AM07/DES-III
Meeting No: 3/08 Date: 19-7-07
Subject Revalidation of 39 adv. Licences as mentioned below.

1. 210038713 dated 04.09.02	23..0210062006dated11.03.04
2. 210039185 dated 16.09.02	24.0210062076dated12.03.04
3. 210040108 dated 09.10.02	25. 0210062209dated16.03.04
4. 210040223 dated 11.10.02	26. 0210048616dated30.04.03
5. 210041180 dated 11.11.02	27. 0210063543dated16.04.04
6. 210041345 dated 14.11.02	28. 0210056229dated14.10.03
7. 210041610 dated 22.11.02	29. 0210060785dated11.02.04
8. 210042286 dated 11.12.02	30. 0210058905dated18.12.03
9. 210042432 dated 16.12.02	31. 0210060848dated12.02.04

10. 210043135 dated 31.12.02	32. 0210062792dated26.03.04
11. 210045700 dated 11.03.03	33. 0210053775dated13.08.03
12. 210045804 dated 13.03.03	34. 0210060771dated11.02.04
13. 210048311 dated 25.04.03	35. 0210062754dated25.03.04
14. 210048621 dated 30.04.03	36. 0210067041 dt 13.07.04
15. 210052743 dated 23.07.03	37. 0210073394 dt 29.12.04
16. 210053925 dated 18.08.03	38. 0210051563 dt 30.06.03
17. 210058060 dated 28.11.03	39. 0210074238 dt 20.01.05
18. 210058906 dated 18.12.03	
19. 210059850 dated 14.01.04	
20. 0210051839dated04.07.03	
21. 0210052063dated09.07.03	
22. . 0210054535dated01.09.03	

This case was considered in the last PRC meeting held on 28-6-07 and was deferred for seeking information on the extent of E.O. fulfillment against these licences. Committee noted from the information furnished by the firm that they have fulfilled more than 50% of their E.O against each licence. Accordingly the Committee approved the revalidation of the said licence upto 31-1-2008 subject to payment of 2% composition fee of the unutilized CIF value of all these 39 licences.

Case No.15: M/s. K.L.F. Oil Industries, Kerala.

F. No. 01/85/162/581/AM06/DES-VI

Meeting No: 3/08 Date: 19-7-07

Subject Regularisation of import of copra and coconut oil without NOC from STC against the following 4 advance licences:-

1. 1010016265 dt. 11.6.2004
2. 1010019790 dt. 4.3.2005
3. 1010020931 dt. 15.7.2005
4. 1010021183 dt. 11.8.2005

This case was deferred in the last PRC Meeting held on 28-6-2007 to ascertain if the firm had taken NOC from STC subsequently. The firm has now informed that they were not aware of the sudden change in the Policy requiring NOC from STC and the Customs Authorities also cleared their assignment without insisting for the same. Committee noted that the lapse appears to be genuine and the

customs authority should have verified the same before clearing the consignment. Hence the Committee decided to condone the lapse and regularize the imports.

Case No.16: M/s. Godavari Sugar Mills Limited,
F. No. 01/83/162/786/AM07/DES-IV
Meeting No: 3/08 Date: 19-7-07
Subject Revalidation of Advance Licence No.0130181322 dated 29.01.03.

Committee noted that export obligation has been fulfilled to the extent of more than 95%. Hence, the Committee decided to allow revalidation of the advance licence upto 31.1.2008 subject to payment of composition fee @ 2% of the unutilized CIF value of the licence.

Case No.17: M/s. Jindal Steel & Power Limited, New Delhi,
F. No. 01/53/8/333/J-23/AM06/ILS
Meeting No: 3/08 Date: 19-7-07
Subject Permission for conversion of category of aircraft from Private to Passenger

Committee after deliberations agreed to grant permission to the firm for converting One Number Eurocopter (EC-145) from Private category to Passenger category as per the recommendation of the Director General of Civil Aviation.

Case No.18: M/s. Mission Pharmaceuticals Ltd.,
F. No. 01/82/162/607/AM07/DES III
Meeting No: 3/08 Date: 19-7-07
Subject Revalidation of Adv. Licence No.0310191755 dt. 31.3.2003.

Committee noted that export obligation has been fulfilled to the extent of more than 94% quantity-wise. Hence, it was decided to allow revalidation of the advance licence upto 31.1.2008 subject to payment of composition fee @ 2% of the unutilized CIF value of the

licence.

Case No.19: M/s. Mission Pharmaceuticals Ltd.,
F. No. 01/82/162/1018/AM06/DES-III
Meeting No: 3/08 Date: 19-7-07
Subject Revalidation of adv. Licence no. 0310190908 dt. 27.3.2003.

Committee noted that export obligation has been fulfilled to the extent of 100%. Hence, it was decided to allow revalidation of the advance licence upto 31.1.2008 subject to payment of composition fee @ 2% of the unutilized CIF value of the licence.

Case No.20: M/s. Kayjay Remedies Pvt. Limited
F. No. 01/82/162/389/AM07/DES-III
Meeting No: 3/08 Date: 19-7-07
Subject Revalidation of advance licence no.0310277068 dt. 25.6.04

Committee noted that export obligation has been fulfilled to the extent of 100%. Hence, it was decided to allow revalidation of the advance licence upto 31.1.2008. Committee further noted the reason given by the firm for not being able to utilize the licence on account of delay by Govt. Agencies. Accordingly the Committee allowed condonation of 2% composition fee subject to verification of this fact by the concerned RA.

Case No.21: M/s. United Phosphorous Limited
F. No. 01/94/180/255/AM08/PC-I
Meeting No: 3/08 Date: 19-7-07
Subject Revalidation of advance licence No.0310290599 dt. 10.09.04 for 6 months.

Committee noted that export obligation has been fulfilled to the extent of above 95% quantity-wise. Hence, the Committee decided to allow revalidation of the advance licence upto 31.1.2008 subject to payment of composition fee @ 2% of the unutilized CIF

value of the licence.

Case No.22: M/s. Aditya Birla Nuvo, Rishra

F. No. 01/94/180/254/AM08/PC-I

Meeting No: 3/08 Date: 19-7-07

Subject Clubbing of 3 advance licences bearing Nos.

1. 0210045977 dt. 20.3.03

2. 0210046279 dt. 27.3.03

3. 0210046282 dt. 27.3.03

Committee noted that the firm's request is for clubbing of the advance licences. Committee deferred the case for further examination.

Case No.23: M/s. Cadila Pharmaceuticals Limited

F. No. 01/82/162/1025/AM07/DES-III

Meeting No: 3/08 Date: 19-7-07

Subject Request for E.O. Extension up to 31.5.2006 for adv. Licence
No.0810021192 dated 20.8.2002

Committee noted that export obligation has been fulfilled to the extent of 100% beyond the extended E.O. period. Hence, it was decided to allow extension of export obligation period upto 31.5.2006 of the said advance licence for regularization of exports already made subject to payment of composition fee @ 1% (per month) of the duty saved amount proportionate to balance E.O. beyond E.O.P. allowed as per policy.